

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

SIXTEENTH REPORT

(Presented on 2-4-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 1 April, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of articles 310 and 311*) by Shri Satyagopal Misra.
- (2) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 44A*) by Shri Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1986 (*Insertion of new Part XXIA, etc.*) by Shri Balasaheb Vikhe Patil.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of articles 310 and 311*) by Shri Satyagopal Misra.

The Bill seeks to amend articles 310 and 311 of the Constitution with a view to omit provisions empowering the Government to dispense with the services of its employees without assigning any reason and also to omit provisions relating to dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State without holding an inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 44A*) by Shri Shantaram Naik.

The Bill seeks to insert a new article 44A in the Constitution with a view to provide for codification of all uncodified civil laws within a stipulated period.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O]

(3) The Constitution (Amendment) Bill, 1986 (*Insertion of new Part XXIA, etc.*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to amend the Constitution with a view to give constitutional status to cooperatives formed and run by farmers, farm labour, workers working in factories using farm produce and consumers.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to two Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that both the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri Satyagopal Misra, Shantaram Naik and Balasaheb Vikhe Patil be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
April 1, 1986
Chaitra 11, 1908 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions